

Clearing Master Plan of Greater Noida by NCR Planning Board

3250. SHRI MANGALA KISAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of steps taken by the NCR Planning Board to invite objections from all stake holders before clearing the Master Plan of Greater Noida (Noida extension);

(b) the steps being taken to ensure that violations in the Master Plan are not done by the Greater Noida Authority by increasing the Floor Area Ratio (FAR) arbitrarily;

(c) the details of steps taken to ensure that proper demarcation of areas is done in a manner that the interest of the flat buyers are protected; and

(d) by when the Master Plan as sent by the Uttar Pradesh Government would be approved?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) to (c) NCR Planning Board (NCRPB) is a Planning Body for preparation of Regional Plan for the National Capital Region. As per Section 19 of the NCR Planning Board Act, 1985, the NCR participating States are required to prepare Sub-Regional Plans for their respective Sub-regions.

The Master Plans of towns are prepared and finalized after inviting public objections by the State Governments/Authorities as per the prevailing Acts in the States.

The Greater Noida Authority is an Authority under the administrative control of Government of Uttar Pradesh which deals with the planning, development and implementation of Master Plan including land acquisition, development and disposal to the beneficiaries. It is for the Government of Uttar Pradesh to ensure that there is no violation in the Master Plan of Greater Noida.

(d) NCRPB has informed that the Industries Department, Government of Uttar Pradesh submitted the Master Plan of Greater Noida-2021 to NCRPB to provide NOC/express satisfaction with regard to conformity with Greater Noida Master Plan-2021 with Regional Plan-2021 in compliance with the Hon'ble Allahabad High Court order dated 21.10.2011. Since, it was not examined by Department of Housing & Urban Planning Development, Government of Uttar Pradesh which is the Nodal Department of NCR matters, Government of Uttar Pradesh was requested by

NCRPB to examine the Master Plan and submit the same with their recommendation. Therefore, the Master Plan has not yet been received in the Board duly approved by the Competent Authority in Government of Uttar Pradesh.

Electrical renovation etc. in Aram Bagh Government Colony

3251. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the expenditure incurred for the electrical renovation in Government accommodation in Block No.1 to 53 Aram Bagh, New Delhi by the CPWD;

(b) the detailed list of new electrical and type of equipment installed in each accommodation by the CPWD;

(c) whether there is any provision of Oil Bound Distemper and POP in the Type-I houses;

(d) if so, the details of the order for OBD and POP issued; and

(e) if not, the reasons for Oil Bound Distemper not being done in Type-I houses in Aram Bagh, New Delhi during last six years?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) Separate expenditure account is not maintained for renovation works of Block No.1 to 53 Aram Bagh, New Delhi. The works of electric renovation have been carried out from entire service centre No.261 Aram Bagh, New Delhi which comprises of Block No.1 to 97 of type I quarter and Block No. 101-111 of type-III quarters. Total expenditure incurred on works of electric renovation in Block No.1 to 97 of type-I quarters and Block No.101-111 of type-III quarter is Rs.84,37,120/-

(b) In quarter in Block No.1 to 53 Aram Bagh, New Delhi only rewiring works has been done and following electric items have been installed :- (prior to approval of upgradation schemes for type-I quarters)

1)	Copper conductor wiring in recessed steel conduit	-	17
2)	Light/fan/bell/light plug points	-	02
3)	Powers points	-	01
4)	T.V. Point	-	02
5)	Tube fittings	-	02